IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 744 of 2020

Radha Singh … Petitioner
Versus
The Union of India through C.B.I. … Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Ms. S. Verma, Advocate
For the C.B.I. : Mrs. Nitu Sinha, Spl. P.P.

Order No.04 Dated- 29.06.2020

Learned counsel for the petitioner prays for time.

Perusal of the record reveals that earlier the prayer for time of the petitioner was allowed as the last chance.

Prayer of time is allowed subject to deposit of costs of Rs.1000/- by the petitioner with the Jharkhand Legal Services Authority within four weeks, failing which, this criminal miscellaneous petition shall stand dismissed without further reference to the Bench.

List this criminal miscellaneous petition after filing the proof of deposit of costs of Rs.1000/- by the petitioner with the Jharkhand Legal Services Authority.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-